

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. Appeal (AT) No. 202 of 2019**

**IN THE MATTER OF:**

**Rajneesh Ghei**

**...Appellant**

**Versus**

**Registrar of Companies & ors.**

**...Respondents**

**Present:**

**For Appellant:- Mr. Sanjeev Sahay with Mr. Gagan Kataria, Advocates**

**For Respondent: Mr. P.S.Singh and Mr.Vibhav Singh, Advocate for ROC.**

**Mr. P.K.Sakia Advocate.**

**O R D E R**

**20.02.2020** Learned counsel for the Appellant seeks adjournment on the ground that arguing counsel is not available. Learned counsel for the Respondent objecting the adjournment. However, by way of last chance, the Appeal is adjourned. No further adjournment will be allowed further.

Let the matter be fixed on **23<sup>rd</sup> March, 2020.**

**[Justice Mr. Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Balvinder Singh]  
Member (Technical)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

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